

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No.7638/2023

ALOK KUMAR &amp; ORS.

Appellant(s)

VERSUS

POORAN CHANDRA PANDEY &amp; ORS.

Respondent(s)

Only I.A. No. 183567/2024 in Civil Appeal Nos. 7639-7650 of 2023 is to be listed.

WITH

C.A. No. 7639-7650/2023 (III-A)

FOR DISCHARGE OF ADVOCATE ON RECORD ON IA 183567/2024

IA No. 183567/2024 - DISCHARGE OF ADVOCATE ON RECORD

Date : 09-04-2025 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH  
[IN CHAMBER]

For Appellant(s) : Mr. Satish Pandey, AOR  
Ms. Jay Jaimini Pandey, Adv.  
Ms. Seema Patnaha, Adv.  
Mr. Abdul Qadir, Adv.

For Respondent(s) : Mr. Anurag Kishore, AOR  
Mr. Lakhan Kumar Mishra, Adv.  
Ms. Somna Dhowan, Adv.

Mr. Sudhansu Palo, AOR  
Mr. Suraj Prakash Singh, Adv.  
Dr. Joginder Singh Berwal, Adv.  
Ms. Damyanti Juneja, Adv.

Mr. Vinod Sharma, AOR  
Ms. Pallavi Pratap, AOR

Mr. Pawan Reley, AOR  
Mr. Akshay Lodhi, Adv.  
Mr. Gaurav Kumar, Adv.  
Ms. Simran Singh, Adv.

Ms. Pallavi Pratap, AOR

UPON hearing the counsel the Court made the following  
O R D E R

I.A. No.183567/2024 in C.A. No. 7639-7650/2023

Mr. Gaurav Kumar, learned counsel appearing on behalf of Mr. Pawan Reley, learned Advocate-on-Record has filed an application for discharge of Mr. Anural Kishore, learned Advocate-on-record. Mr. Anurag Kishore, learned Advocate-on-Record has filed a reply/ objection to the application making certain averments and showing that he continues to be the legal counsel for many of the respondents.

In view of the above averments made, it would be necessary for the applicant to give his reply by way of rejoinder affidavit so that the appropriate orders can be passed. Let the same be filed within two weeks.

List after two weeks.

(VIJAY KUMAR)  
ASTT. REGISTRAR-cum-PS

(PREETI SAXENA)  
COURT MASTER (NSH)